

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA 1920/2004, OA 1335/2004, OA 2779/2004

New Delhi, this the 15th day of April, 2005

Hon'ble Shri Shanker Raju, Member (J) Hon'ble Shri M.K. Misra, Member (A)

OA 1920/2004

- 1. Shri D.S. Nim S/o Late Shri Lekh Chand Res. E-10A, New Govind Pura Street No.2, Krishan Nagar, Delhi – 110 051.
- 2. Shri C.D. Sindhwani S/o Shri Late Karam Chand Res. H.No.3164-C, Mohindra Park, Rani Bagh, New Delhi – 34.
- 3. Shri Amar Nath Arora S/o Late Shri Sawai Ram Res. F-11/6, Krishan Nagar New Delhi- 110 051.

...Applicants

(By Advocate Mrs. Madhu Tewatia)

VERSUS

Union of India through

- 1. Its Secretary
 Ministry of Defence
 South Block, New Delhi.
- 2. Joint Secretary (Training) & Chief Administrative Officer Ministry of Defence, C-II Hutments, New Delhi.

...Respondents

(By Advocate Shri S.K. Gupta)

OA 1335/2004

- 1. Shri C.B. Joneja S/o Late Shri T.R.Joneja R/o C4E, 165, Janak Puri New Delhi 58.
- 2. Smt. Champa Hansraj W/o Shri Hansraj R/o C4F/159, Janakpuri New Delhi – 58.
- 3. Shri Kartar Singh S/o Late Shri Shyam Singh R/o 395, Pocket 2, Paschin Puri New Delhi.

- 4. Shri N.S. Yadav S/o Late Shri Ram Karan R/o 1116, Maruti Kunj Bhondsi Gurgaon, Haryana.
- 5. Shri Ram Prasad S/o Late Shri Surja Ram Res. V&PO Jamalpuri District Bhiwani, Haryana.
- 6. Smt. Pramod Bala Popli W/o Shri B.M. Popli R/o B-3/216, Paschim Vihar New Delhi – 63.
- 7. Smt. Ishwari Bakhru
 W/o Shri D.R.Bakhru
 R/o 166B, LIG, DDA Flats
 Vikrant Enclave, Mayapuri
 Delhi.
- 8. Smt. S.B.Joneja W/o Shri C.B. Joneja R/o C4E/165, Janakpuri New Delhi.
- Smt. Sudesh Kumari Verma
 W/o Shri Balraj Verma
 R/o 257, MIG, DDA Flats, Pul
 Pehladpur, Suraj Kund Road, Suraj
 Appartments, New Delhi 44.
- 10. Shri Avtar Singh Kochar S/o late Shri Ram Singh Kochar R/o C-9/46, Sector VII-Rohini New Delhi – 85.
- 11. Shri Satwant Singh Bhatia S/o Shri Inder Singh Bhatia R/o GH-9/446, Paschim Vihar New Delhi.
- 12. Shri Sanjeev Saxena S/o Late Shri R.K. Saxena R/o B-7/181, Sector IV Rohini, Delhi – 85.
- 13. Smt. Prabha Kumari W/o Shri S.K. Tuli R/o B-3/17, Janakpuri New Delhi – 58.
- 14. Shri R.K. Kushwaḥa S/o Late Shri Banarasi R/o C-139, Brij Vihar Ghaziabad, UP.

- 15. Smt. S.K.Chauhan W/o Shri L.R. Chauhan R/o D-98, Saket, New Delhi-17.
- 16. Mr. R.D. Anand D/o Late Shri G.B. Anand R/o C-144, Jhilmil Colony New Delhi.
- 17. Shri Raj Pal Singh S/o Shri Jagan Lal A-17/18, Bhagwat Gali No.1 Brahampuri, Delhi – 53.
- 18. Shri Bishan Singh
 S/o Shri Vasudev
 C-238, Gali No.12
 New Usmanpur, Seelampur
 Delhi.
- 19. Ram Kumar Bhardwaj S/o Late Shri Jage Ram House No.537, Gali Brahaman Wali Bawana, Delhi – 39.

(By Advocate Mrs. Madhu Tewatia)

VERSUS

Union of India through

1. Its Secretary

Ministry of Defence South Block, New Delhi.

Joint Secretary (Training) &
 Chief Administrative Officer
 Ministry of Defence, E-Block
 DHQ Post Office, New Delhi – 110 011.

...Respondents

...Applicants

(By Advocate Shri S.M. Arif)

OA 2779/2004

- Late Shri D.P.Nirwal through Smt. Tara Nirwal R/o F-2983, Netaji Nagar, New Delhi – 110 023.
- Shri R.V.Oke
 S/o Late Shri V.N.Oke
 R/o House No.6, MHADA HIG
 Colony, Narendra Nagar, Nagpur 440 015.

...Applicants

(By Advocate Mrs. Madhu Tewatia)

VERSUS

Union of India through

1. Its Secretary
Ministry of Defence
South Block, New Delhi.

2. Joint Secretary (Training) & Chief Administrative Officer Ministry of Defence, C-II Hutments, New Delhi.

(By Advocate Shri Rao Vijay Pal)

...Respondents

ORDER (ORAL)

Mr. Shanker Raiu.

As the issue involved is grounded on identical facts and a question of law, to avoid multiplicity, these are disposed of by this common order.

- 2. Non-extension of benefit of judgments whereby EDP Cadres have been accorded benefit of revision of pay scale with consequential benefits w.e.f. 1.1.1986 has been assailed.
- 3. In OA 1920/2004, applicants are Technical Assistants wherein in OA 1335/2004, applicants are also Technical Assistants in Joint Cipher Bureau and in OA 2779/2004 Technical Assistants have challenged orders of even date rejecting their request for grant of revision of pay scale w.e.f. 1.1.86.
- 4. Common relief has been sought in the present OAs for grant of revision of pay scale from 1.1.86 with consequential benefits as redesignated category of DPA Gr.B/Junior Programmer/Programmer and DPA Gr.B with all consequential benefits. In so far as the pay scales to the re-designated DPA Gr. A and B is concerned, Ministry of Defence vide order dated 11.11.97 in compliance of the directions in OA 2691/96 in **T.P. Kataria v. UOI** by an order dated 30.5.97 accorded all the benefits.
- 5. As regards the benefit to the Technical Assistants is concerned, the Division Bench of this Tribunal in OA 550/2004 in **R.K. Walia & Ors. v. UOI** decided on 7.12.2004 with the following observations, allowed the OA.
 - "6. Technical Assistants who had approached this court being aggrieved with the action of the respondents that the effective date of 1.1.86 has no reasonable nexus with the objects sought to be achieved and these qualifications have been introduced retrospectively through an administrative instruction. Applicants who are Technical Clerks are to be applied the above ratio mutatis mutandis and as in their case the qualifications have been introduced retrospectively, we do not deny that such a qualification on the basis of educational requirement is permissible, but the Recruitment Rules for want of any specific provisions incorporated cannot be applied

retrospectively to the detriment of the employees modifying or altering their service conditions.

- 7. In this view of the matter, over-ruling the objections raised by the learned counsel for the respondents, we are of the considered view the decisions in the case of B.N.Sharma as well as in OA 337/2002 are squarely applicable in the case of applicants being a ratio laid down in the aforesaid cases.
- 8. In the result, for the foregoing reasons, OA is allowed. Impugned orders are quashed and set aside. Respondents are directed to extend the benefits of the decisions (supra) to the applicants herein by granting DEO `B' grade w.e.f. 1.1.86 with all consequential benefits within a period of three months from the date of receipt of a copy of this order. No costs."
- 6. In another case by the Tribunal in OA 804/2004 decided on 23.12.2004 Satya Prakash v. UOI reiterated the aforesaid directions.
- 7. Learned counsel for the applicants states that the applicants are identically situated and cannot be deprived of the extension of benefits of these judgments.
- 8. On the other hand, respective counsel for the respondents in the OAs vehemently opposed the contentions and stated that ratio would not apply to the present cases and non-applicants cannot be granted the benefits.
- 9. On careful consideration of the rival contentions and having regard to the decision of the Apex Court by the Constitution Bench in **K.C. Sharma v. UOI** (1998())SLJSCSA), benefit of decision cannot be denied to similarly circumstanced is within object to avoid multiplicity and wastage of exchequer.
- 10. Having regard to the facts in question, we are satisfied that the applicants are in all four covered by the decision of the Tribunal referred to supra and are entitled to the benefits thereof.
- 11. In the result, OAs are allowed. Impugned orders are set aside. Respondents are directed to extend to the applicants benefits of decision in Satya Prakash and R.K. Walias's case supra and while computing consequential benefits, their claim for DPA Gr. A and B with

consequential benefits and arrears would also be considered as accorded to the similarly circumstanced. The aforesaid exercise shall be completed within a period of 3 months from the date of receipt of a copy of this order. Copy of this order shall be kept in all the files.

(M.K. Misra) Member (A)

(Shanker Raju) Member (J)

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Attested